

RAJYA SABHA

*SYNOPSIS OF DEBATE

(Proceedings other than Questions and Answers)

Tuesday, April 26, 2016/ Vaisakha 6, 1938 (Saka)

GOVERNMENT BILLS

(i) The Appropriation Acts (Repeal) Bill, 2015

(ii) The Repealing and Amending (Third) Bill, 2015

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA), moving the motions for consideration of the Bills, said: This is a part of the resolve to bring reforms in the legal system of the country, to make it more accessible to the common men. Government has undertaken a comprehensive review of laws and the legal system with a view to removing incoherent and redundant laws. The Appropriation Acts (Repeal) Bill, 2015 and the Repealing and Amending (Third) Bill, 2015, have been taken. Lok Sabha has already passed these Bills unanimously.

The Repealing and Amending (Third) Bill, 2015 to repeal 295 Acts has been passed by the Lok Sabha. Small amendments have also been moved in this, that is, two amendments in the Appropriation Acts (Repeal) Bill, 2015, and one amendment in the Repealing and Amending (Third) Bill, 2015 which were the inadvertent errors. In the Appropriation Acts (Repeal) Bill, 2015, it is proposed to omit the entry relating to the Punjab Appropriation (Vote on Account) Act, 1952, which was already repealed by the State Government in the year

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1952. It is also proposed to omit the entry relating to Appropriation No. 6. It has already been entered in two places. In the Repealing and Amending (Third) Bill, 2015, it is proposed to omit an entry relating to Pensions Act. These Bills have been wholeheartedly accepted by the Lok Sabha and everybody has appreciated the move made by the Government.

Discussion not commenced.

SHUMSHER K. SHERIFF,
Secretary-General.

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